

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 326 OF 2018 & IA NO. 327 of 2019

Dated: 19th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**GMR Kamalanga Energy LimitedAppellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi for R.2
Mr. Hitendra Nath Rath for R-4, 5 & 6

ORDER

IA NO. 327 OF 2019

(Appl. for condonation of delay in filing the reply)

For the reasons set out in the accompanying affidavit, delay in filing the reply by Respondent No.2 is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 326 OF 2018

Learned counsel for other respondents may file objections/reply on or before 23.04.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 08.05.2019 with advance copy to the other side.

List the matter on **14.05.2019.**

**(S.D. Dubey)
Technical Member**
Pr/kt

**(Justice Manjula Chellur)
Chairperson**